CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. NO.382/1997 in O.A. NO.2293/1997

New Delhi this the 13th day of May, 1998.

HON BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON BLE SHRI R. K. AHOOJA, MEMBER (A)

- Hardesh Singh
 S/o Suresh Singh,
 C/O SI Ramesh Singh,
 H. No. 100, Bhorpur,
 Alipur, Delhi-110032.
- Harinder Prasad
 S/o Mathra Ram,
 N-436, Sewa Nagar,
 New Delhi.

... Applicants

(By Shri Rishi Kesh, Advocate)

-Versus-

- 1. Shri A. Jairaman, Administrative Officer, National Muuseum, Janpath, New Delhi-110011.
- 2. Shri S. S. Biswas, Director General, Government of India, Ministry of Human Resource Development, Department of Culture, Janpath, New Delhi-110011.
- Shri U. Das,
 Head of Office,
 National Museum, Janpath,
 New Delhi-110011.

... Respondents

(By Shri Mohar Singh with Shri Gajendra Giri, Advocates)

$ORDER \cdot (ORAL)$

Shri Justice K. M. Agarwal:

This contempt petition has been filed for non-compliance with the interim directions made in OA No. 2293/1997 on 10.10.1997and 24.10.1997. We are

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informed that the OA has been ultimately disposed of by order dated 17.4.1998 and the interim order has merged in the final order passed in the case.

- 2. Under these circumstances, we are of the view that the contempt alleged is not of sch a nature that can be said to be substantially interfering with or tending substantially to interfere with the due course of justice. Accordingly, we are of the view that now there appears no case to continue with this contempt petition.
- 3. The learned counsel for the applicant submitted that he has not received a copy of the order made in OA 2293/97 on 17.4.1998. However, the record shows that the order has been despatched on 1.5.1998. Under these circumstances, we drop the present proceedings with liberty to the applicant to renew the application for contempt if the final order passed in the case is not carried out by the respondents within the time specified.

(K. M. Agarwal) Chairman

(R. K. Ahooja)
Member (A)

/as/